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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :HYDERABAD BENCH
AT HYDERABAD

O.A.No. 1109/96

Dated: 14th October, 1996

Between

A. Ramakotaiah .. Applicant

and

1. The Sr. Post Master,
Head Post Office,
Vijayawada.
2. The Sr. Supdt. of Post Offices,
Vijayawada Division,
Vijayawada.
3. The Post Master General,
Vijayawada Region,
Vijayawada.
4. The Director General of Posts,
Dak Bhavan, New Delhi. ... Respondents

Shri Krishna Devan ... Counsel for applicant

Shri W.Satyanarayana for
Shri N.R.Devaraj, SCGSC ... for respondents

CORAM

Hon'ble Shri Justice M.G.Chaudhari, Vice Chairman

Hon'ble Shri H. Rajendra Prasad, Member (Admn.)

O R D E R

Oral Order (per Hon'ble Shri H.Rajendra Prasad, Member (A)

Admit. Notice waived. Taken up for final orders.

Heard Shri K.Devan, learned counsel for the applicant at length. Under the relevant scheme of the Govt. of India, the applicant was required to give a clear option to the effect that (i) he shall refund the pension and gratuity which he may and already have drawn from the military authorities/ (ii) he shall cease hereafter to draw any pension from those authorities. It is, however, noticed that the applicant has, either inadvertently or by design, given a fairly blurred and mixed undertaking which does not indicate acceptance of any of the above two conditions. This has probably delayed the finalisation of the

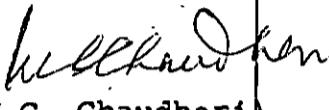
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case.

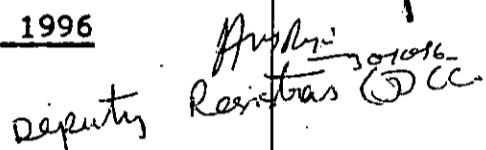
2. Shri K.Devan submits on behalf of the applicant that the applicant is quite willing to abide by the two conditions mentioned above. Under the circumstances, the applicant is directed to give a clear undertaking to the concerned authorities, as required by the rules/circulars, accepting the above two conditions. On receipt of such an undertaking, R-3 is directed to proceed in accordance with rules with a view to having the claim of the applicant finalised within 120 days from the date of its receipt. Thus the OA is disposed of.


(H. Rajendra Prasad)

Member (Admn.)


(M.G. Chaudhari)
Vice Chairman

Dated: 14th October, 1996


Deputy Registrar (DCC)

VM

O.A.1109/96.

To

1. The Sr.Post Master,
Head Post Office, Vijayawada.
2. The Sr.Suptd.of Post Offices,
Vijayawada Division, Vijayawada.
3. The Postmaster General,
Vijayawada Region, Vijayawada.
4. The Director General of Posts,
Dak Bhavan, New Delhi.
5. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, Sr.CCSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 14-10-1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No: 1109/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pym

